

**GOVERNMENT OF INDIA  
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION  
LOK SABHA**

UNSTARRED QUESTION NO:215  
ANSWERED ON:01.03.2002  
FOOD SECURITY OF FCI  
RAMDAS ATHAWALE;SADASHIVRAO DADOBA MANDLIK

**Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:**

- (a) whether achieving food security was main objective behind setting up of Food Corporation of India;
- (b) if so, whether Food Corporation of India has failed to achieve the said objective;
- (c) if so, the reasons therefor;
- (d) whether in view of the failure of the Food Corporation of India the Government propose totake concrete steps to ensure the food security;
- (e) if so, the details thereof; and
- (f) if not, the reasons therefor?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI NASHOK PRADHAN )

(a),(b),(c),(d),(e)&(f): The Food Corporation of India has been established under the Food Corporations Act, 1964 (37 of 1964). Section 13 of the said Act provides, inter alia, that it shall be the primary duty of the FCI to undertake the purchase, storage, movement, transport, distribution and sale of foodgrains and other foodstuffs. By maintaining adequate stocks, FCI is fulfilling one of the basic conditions for food security. Procurement, storage , movement and distribution of foodgrains among the consumers through PDS and other welfare schemes, particularly among the poor and disadvantaged. All these functions of FCI cater to the needs of food security in the country.